

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2884 of 2019  
and  
Company Appeal (AT) (Insolvency) No. 946 of 2019**

**IN THE MATTER OF:**

**M/s. Sobha Renaissance Information Technology  
Pvt. Ltd. (SRIT) ...Appellant**

**Vs.**

**M/s. Trivium Systems Inc.  
Rep. by their Indian Subsidiary  
Trivium India Software Pvt. Ltd. & Ors. ...Respondents**

**Present: For Appellant: - Mr. Hemchandra, IRP.  
Mr. Rohan Saluja and Mr. Shival Narag, Advocates.**

**For Respondents: - Ms. Anuparna Bordoloi and Mr.  
Mahesh Thakur, Advocates.**

**O R D E R**

**18.09.2019—** An application has been filed by Mr. Madhu Nambiar, Shareholder and Director of 'M/s. Sobha Renaissance Information Technology Private Limited (SRIT)'- ('Corporate Debtor') for substituting him as Appellant in place of 'M/s. Sobha Renaissance Information Technology Private Limited (SRIT)' and to transpose the said 'Corporate Debtor' through 'Interim Resolution Professional' as 2<sup>nd</sup> Respondent.

2. As the appeal is not maintainable at the instance of the 'Corporate Debtor' in view of the decision of the Hon'ble Supreme Court in ***"Innoventive Industries Ltd. Vs. ICICI Bank and Ors, (Civil Appeal***

Contd/-.....

**Nos. 8337-8338 of 2017)**” and on hearing the parties, we allow the prayer and order to substitute ‘Mr. Madhu Nambiar’ as Appellant and to transpose ‘M/s. Sobha Renaissance Information Technology Private Limited (SRIT)’ through ‘Interim Resolution Professional’- Mr. Hem Chandra as 2<sup>nd</sup> Respondent. Counsel for the Appellant will make necessary corrections in the cause title and other pages of the paper book in course of the day.

Interlocutory Application No. 2884 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/sk